

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No. 2840 of 2020**

Subodh Kumar Mishra ..... **Petitioner**  
**Versus**  
The State of Jharkhand ..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**  
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For the Petitioner :Mr. Ashish Kumar, Advocate  
For the State :Mr. Suraj Verma, A.P.P.

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**02/Dated:09.09.2020**

1. Learned counsel for the petitioner and learned APP are present.
2. Learned counsel for the petitioner submits that he shall remove the defects, as pointed out by the office, within a week.
3. Heard. If the defects are so removed, office to list the application under appropriate heading, thereafter.

**(AMITAV K. GUPTA, J.)**